

157 Export of Tea

2437. SHRI RAMESH CHAND TOMAR :
SHRI PRABHU DAYAL KATHERIA :

Will the Minister of COMMERCE be pleased to state :

(a) the quantity of tea exported to hard currency areas and rupee payment areas during 1990 and from January to June, 1991; and

(b) the biggest buyers of tea among the rupee payment areas and hard currency areas, separately?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) :

(a) The quantity of tea exported to hard currency areas and rupee payment areas during 1990 and from January to June, 1991 is as under :—

	(Qty. M. Kgs.)		
	RPA*	GCA	Total**
1990	133.00	66.66	199.66
1991 (Jan. to June)	41.82	26.91	68.73

* Based on shipment licence.

**Estimated exports.

(b) USSR is the biggest buyer amongst rupee payment areas and UK is the biggest buyer of Indian tea in hard currency areas.

157 Coffee Board

2438. SHRI V. DHANANJAYA KUMAR : Will the Minister of COMMERCE be pleased to state :

(a) whether the Coffee Board is able to dispose of the produce of coffee growers collected in the coffee pool and disburse the sale proceeds to them in time;

(b) if not, the reasons therefor;

(c) whether the Board's expenses deducted from the pool fund are exorbitant and the Board is also debiting the expenditure on items which are not legally permitted resulting in lower share to the growers; and

(d) if so, the steps, the Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes.

(b) Does not arise.

(c) No.

(d) Does not arise.

158 Taxation
Recovery of Excise Duty From Foreign Share Holding Companies

2439. SHRI KARIA MUNDA : Will the Minister of FINANCE be pleased to refer to the reply given to unstarred Question No. 848 on March 16, 1990 and state :

(a) whether the Government have recovered the excise duty amount from the companies mentioned therein; and

(b) if not, the amount involved in each case and when it is likely to be recovered?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) and (b) Since the cases are pending adjudication, the excise duty amount alleged to have been evaded has not yet been recovered. Recovery of the amounts would depend on the outcome of the adjudication proceedings and, if any appellate remedy is availed by the parties, on conclusion of the appellate proceedings.

Details of major show-cause-notices involving excise duty evasion of more than Rs. 10 crores each issued to the